IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI SPECIAL BENCH

CP/CA. No. 8(ND)/2017

IN THE MATTER OF:

M/s Ranchem Pvt. Ltd.

PETITIONER

Vs.

M/s RWL Healthworld & RHC Holding Pvt. Ltd.

REPONDENT

SECTION:

Under Section 230-232

Order delivered on 21.07.2017

Coram:

R. VARADHARAJAN HON'BLE MEMBER (JUDICIAL)

DEEPA KRISHAN HON'BLE MEMBER (TECHNICAL)

For the PETIONER

:- Mr. Sumit Garg, Advocate

Mr. Divay Rastogi, Advocate

For the RD

:- Mr. Balouni, Company Prosecutor

For the OL

:- Ms. Chetana Kandpal, Company Prosecutor

ORDER

Learned Counsel for the petitioner as well as the learned representative for RD & Official Liquidator are present. RD represents that they seek some more time to file their response. In the circumstances four weeks' time is granted for RD to file its report.

Post the matter on 28th August 2017.

(DEÉPA KRISHAN)

- Sd -

MEMBER (TECHNICAL)

Sd1-(R. VARADHARAJAN)

MEMBER (JUDICIAL)